

*Re. Motion for Adjournment*

contribution to the discussions in the House on several subjects, like, external affairs, defence, finance and atomic energy.

A widely travelled person, he had visited several foreign countries and had special audience with Popes at the Vatican in 1948 and 1960.

A prolific writer with a versatile mind, he was the author of the famous book "Men and Supermen of Hindustan."

He died in New Delhi on the 25th June, 1979 at the age of 72.

We deeply mourn the loss of these friends and I am sure the House will assist me in conveying our condolences to the bereaved families.

The House may stand in silence for a short while to express its sorrow.

*The Members then stood in silence for a short while.*

## RE. MOTION FOR ADJOURNMENT

SHRI SAUGATA ROY: Sir, I am on a point of order.

The Question Hour may be suspended and the Adjournment Motion on the firing on CISF in Bokaro may please be taken up because these very vapid questions are much less important than what happened at Bokaro, where the structure of society is crumbling and Government is being called upon to suspend the CSIF personnel. After suspending the Question Hour, under Rule 388 the Adjournment Motion may be taken up immediately. We are quite competent to do it. This is a very serious matter, where democracy itself is at stake and democracy is in danger. This Question Hour need not be gone through.

*(Interruptions)*

MR. SPEAKER: Order, order. Now, I am on my legs. I have already given my consent to the Adjournment Motion. It will come up immediately. After the Question Hour, we shall fix

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up the time immediately, today itself. We shall fix it up at the appropriate time.

*(Interruptions)*

SHRI SAUGATA ROY: You must show your concern at the deteriorating situation and the total failure of this Government to run this country. The Army is running the country! The CRP is in revolt, the CISF is in revolt, and the structure of society is crumbling down. There is no point in going through this Question Hour.

MR. SPEAKER: If the House agrees, it will be taken up at 4 O'clock.

*(Interruptions)*

SHRI SAUGATA ROY: Let all the Rules be suspended and let this thing be taken up. Nothing can be more important than the revolt of the CRP.

*(Interruptions)*

MR. SPEAKER: I have already given my consent. *(Interruptions)* I am not going to suspend the Rules. I have already given my consent to the Adjournment Motion. It will be taken up immediately after this.

SHRI SAUGATA ROY: You must show your impatience, considering the urgency of the situation and the lapse of the Government in enforcing the law and order machinery.

MR. SPEAKER: Impatience is good in youth!

SHRI SAUGATA ROY: It is very important, Sir. The Speaker should show that he is also concerned at the fact that the Government has not been able to run this country.

*(Interruptions)*

SHRI SHYAMNANDAN MISHRA: It has never been the practice for an hon. Member to press for an Adjournment Motion when the Question Hour is still to go through; nor has it been the practice for the Chair to give expression to views on the Adjournment Motion at this time.

MR. SPEAKER: I have not given expression to any views. The consent

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was given in writing. (*Interruption*)  
No, not at all.

श्री राज नारायण : अध्यक्ष महोदय, मैं आपका ध्यान नियम 388 की ओर आकर्षित करता हूँ ।

**MR. SPEAKER:** What is your point of order? There cannot be any point of order in the Question Hour.

I am not suspending any rule. It is not necessary to suspend any rule.

Mr. Shambhu Nath Chaturvedi.

RE. STARRED QUESTION NO. 1

**SHRI SHAMBHU NATH CHATURVEDI:** Before I ask my question, I must lodge my protest against the arbitrary manner in which the Question to which I had given priority has been substituted by another . . .

**MR. SPEAKER:** That is your own Question. Now come to the Question. If you have anything to discuss, you must come and discuss . . .

श्री शम्भु क्लिवे : अध्यक्ष महोदय, यह बहुत गंभीर बात है । पिछली लोक सभा में, इन्दिरा गांधी के राज में, जो कुछ हुआ करता था, क्या वही सिलसिला आज भी लोक सभा में चलता है ? अगर यह बात ठीक है, तो यह बहुत गंभीर मसला है । इन्दिरा गांधी वाला पुराना तरीका अब सदन में नहीं चलेगा । बिस् इस इ बेरी सीरियस मेंटर ।

**MR. SPEAKER:** Mr. Shambhu Nath Chaturvedi had given notice of two Questions. One Question has already been asked a number of times; this is the third or fourth time he is asking that Question. Therefore, we thought it necessary to give priority to the other Question.

**SHRI K. GOPAL:** You cannot do it. How can you do it? (*Interruptions*).

**SHRI SAUGATA ROY:** They have no right to change the Question. They have changed the Question.

**MR. SPEAKER:** You are under a wrong impression. The Question was not changed.

**SHRI SAUGATA ROY:** There were two Questions which he had given

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notice of. Instead of taking up the one to which he had given priority, the other Question is being taken up. That is highly objectionable.

**MR. SPEAKER:** That Question has been asked thrice before.

**SHRI SAUGATA ROY:** It is the Member's right to ask a Question even a hundred times if he wants to. It is the Member's right. (*Interruptions*) There should be no trampling of the right of the Member to ask questions. . . (*Interruptions*)

**PROF. P. G. MAVALANKAR:** It is an important matter. We convey to the Lok Sabha Secretariat as to which is our priority number one, two, three, etc. If a Member has set priority number one to a particular question, then under no circumstances, under no rule, can that priority be changed arbitrarily by the Lok Sabha Secretariat. If at all you change it for any reason, then you must inform the Member concerned, and only with his consent, you can do it. I understand that, in this case, the Member has not been informed; his consent has not been taken. This is very serious and it reflects on the attitude of the Secretariat towards the Members' right to ask questions. It is not good for the freedom and independence of the House.

(*Interruptions*)

**SHRI SHYAMNANDAN MISHRA:** We want to hear the hon. Member fully on the subject because this is a matter which concerns the right of an hon. Member to accord priority to his Questions. We would like to hear him fully on this. We would like to know what is the position.

**MR. SPEAKER:** I do not think any advocate is necessary for him.

**SHRI SAUGATA ROY:** It is my suggestion that you transfer the Question to the next day. Let him ask his first priority Question, not the second priority Question. If he thinks that a particular Question is important, it is